

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The fruit preservation factory in Manipur was set up in 1958 with the initial target of producing 1826 kgs. of different kinds of fruit products. The production has gradually increased to 17,000 kgs. during 1970-71 and the target for 1971-72 is about 30,700 kgs. Further expansion programme is underway which will increase the capacity to 100 tonnes per year.

(b) Rs. 1,37,740/-.

(c) 10

(d) Not yet.

(e) Does not arise.

**Application of E.P.F. ACT,
1952 to Mines**

3617. **SHRI R. P. YADAV:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the mines to which Employees Provident Fund Act, 1952 has been applied so far and the mines to which it has not been extended so far; and

(b) the time by which the Employees Provident Fund Act, 1952 is going to be applied to those mines, to which it has not been applied so far?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The Employee's Provident Funds and Family Pension Fund Act, 1952 has been extended to certain mines, a Statement of which is enclosed. It is proposed to extend the Act to the remaining mines (except coal mines which have a separate Provident Fund Scheme) as expeditiously as possible.

STATEMENT

1. Iron-ore Mines.
2. Manganese Mines.
3. Limestone Mines.
4. Gold Mines.
5. Mica Mines.
6. Bauxite Mines.
7. China Clay Mines.
8. Magnesite Mines.
9. Barytes Mines.
10. Dolomite Mines.
11. Fire clay Mines.
12. Gypsum Mines.
13. Kyanite Mines.
14. Sillimite Mines.
15. Steatite Mines.
16. Diamond Mines.

**Introduction of E. P. F. Scheme in
Mica Mines in Bihar and
Rajasthan**

3618. **SHRI R. P. YADAV:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government are aware the large number of Mica mines in Bihar and Rajasthan have not been surveyed with the result that Employees' Provident Funds Act, 1952 has not been applied to such mines; and

(b) if so, the steps being taken to have the intensive surveys completed within a short period so as to apply Employees Provident Fund Act, 1952 with retrospective effect?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Central Government. The provident Fund authorities have reported as under:—

(a) and (b). The Employees' Provident Funds and Family Pension Fund Act, 1952 already applies to mica mines employing 20 or more persons. Every possible effort has been made to cover mica mines in Bihar and Rajasthan under the Act. However, some of the establishments which are situated in remote areas or deep in the interior of the regions not served by regular transport facilities could not be surveyed due to inaccessibility. In order to overcome these difficulties, a vehicle has been provided to the Regional Office, Bihar and the question of providing the same to Rajasthan is being examined.

Memorandum by Construction Workers

3619. SHRI S.M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether no labour law is applicable in the case of construction workers ;

(b) whether workers' representatives had submitted a memorandum to him in the month of may, 1971 ; and

(c) if so, the steps taken by Government to get them covered under various labour laws ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) No.

(b) Yes.

(c) A number of labour laws are already applicable to the workers in the construction industry.

The CPWD/MES Contractors' Labour Regulations, though not statutory, are also applicable to the construction workers in CPWD and MES Departments.

Besides, there is a proposal to have a legislation to provide for the safety of the workers employed in the construction industry.

Subsidy paid to Sugar Mills

3620. SHRI S. M. BANERJEE
SHRI C. JANARDHANAN :

Will the Minister of AGRICULTURE be pleased to state the total amount of subsidy paid to Indian Sugar Mills Association or Sugar Mill owners during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : No subsidy was paid to Indian Sugar Mills Association or Sugar Mill owners during the last three years.

Implementation of Abolition of Contract Act in Iron Ore Mines of Baragonda and Gua, Bihar

3621. SHRI B. K. MODAK : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Abolition of Contract Act passed recently has been implemented in iron ore mines Baragonda and Gua, Mines (Bihar) ;

(b) if so, the number of contracts abolished; and